258	Written Answers to			[RAJYA SABHA]				Unstarred Questions		
1	2	3	4	5	6	7	8	9	10	11
8.	Gujarat	39	13	52	28	0	28	11	13	24
9.	Himachal Pradesh	10	03	13	08	01	09	02	02	04
10.	Jammu and Kashmir	13	04	17	09	0	09	04	04	08
11.	Jharkhand	19	06	25	15	05	20	04	01	05
12.	Karnataka	47	15	62	20	12	32	27	03	30
13.	Kerala	35	12	47	27	07	34	08	05	13
14.	Madhya Pradesh	40	13	53	34	0	34	06	13	19
15.	Madras	56	19	75	43	15	58	13	04	17
16.	Manipur	04	01	05	04	0	04	0	01	01
17.	Meghalaya	03	01	04	02	0	02	01	01	02
18.	Orissa	20	07	27	14	0	14	06	07	13
19.	Patna	40	13	53	31	0	31	09	13	22
20.	Punjab and Haryana	64	21	85	44	07	51	20	14	34
21.	Rajasthan	38	12	50	24	0	24	14	12	26
22.	Sikkim	03	0	03	03	0	03	0	0	0
23.	Telangana	18	06	24	11	01	12	07	05	12
24.	Tripura	04	0	04	03	0	03	01	0	01
25.	Uttarakhand	09	02	11	09	01	10	0	01	01
	Total	771	308	1079	546	134	680	225	174	399

National Mission for Justice Delivery and Legal Reforms

 $1504.\ SHRI\ K.\ SOMAPRASAD:$ Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has completed the implementation of National Mission for Justice Delivery and Legal Reforms in the country; and

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(b) if so, the details thereof and the achievements made under the Mission, so far?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a coordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter alia*, involves better infrastructure for courts including computerisation, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

To advise on the goals, objectives and strategies of the National Mission and the Action Plan and its implementation, an Advisory Council has been set up under the Chairmanship of Minister of Law and Justice with wide ranging membership. An action plan of the National Mission was formulated under 5 strategic initiatives which are reviewed by the Advisory Council of the National Mission from time to time. Eleven meetings of the Advisory Council have been held so far. Activities under the National Mission are of an on-going nature and regular reports are presented before the Advisory Council of the National Mission.

Live telecast of court proceedings

1505. DR. KANWAR DEEP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to make arrangements for the live telecast of the proceedings of courts;
 - (b) if so, by when this arrangement is likely to be put in place; and
- (c) the details of extra financial burden which Government would have to bear to operationalise the said arrangement?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) A Writ Petition was filed in the Hon'ble Supreme Court, seeking declaration for permitting live streaming of Supreme Court case proceedings of constitutional and national importance having an impact on the public at large and a direction to make